



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

**Contempt Petition No. 060/00065/2020 in
O.A. No.060/00210/2019**

Chandigarh, this the 30th day of September 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(Through video conference from Central Administrative Tribunal Chandigarh Bench)

HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(Through video conference from Central Administrative Tribunal Bangalore Bench)

Arun Kumar, aged 54 years, S/o Late Sh. Charan Adhar, presently working as Group Instructor, Govt. Industrial Training Institute, Sector 228 C, Chandigarh – 160001.

....Petitioner

(BY: Sh. R.K. Sharma, Advocate)

Versus

1. Ms. Vasudha Mishra, IAS, Secretary, Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi – 110001.
2. Sh. S.S. Gill, IAS, Secretary, Technical Education, Union Territory, U.T. Secretariat, Sector 9, Chandigarh – 160009.
3. Ms. Nazuk Kumar, IAS, Director Technical Education, Additional Deluxe Building, Sector 9, Chandigarh – 160009.

... .Respondents

(BY: Sh. Arvind Moudgil, Advocate)

O R D E R(Oral)

Per: SURESH KUMAR MONGA, MEMBER (J):

1. Sh. Arvind Moudgil, learned counsel for the respondents, at the very outset, stated that the Chandigarh Administration



has now received a communication dated 23.09.2021 from Govt. Of India, Ministry of Skill Development and Entrepreneurship, Directorate General of Training, stating therein that the post of Principal in Govt. I.T.I., Sector 28-C, Chandigarh has now been revived. A copy of the letter dated 23.09.2021, as produced by Sh. Moudgil, is ordered to be taken on record.

2. Sh. Moudgil further stated that the respondents shall now convene a meeting of Departmental Promotion Committee within a period of six weeks from today.
3. In view of the above statement made by Sh. Moudgil, Sh. R.K. Sharma, learned counsel for the petitioner stated that the present Contempt Petition may be disposed of as having been rendered infructuous.
4. Accordingly, the Contempt Petition is disposed of as having been rendered infructuous
5. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

'mw'